

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

OA/20/1169/2018

Dated: 01.03.2019

Between:

K.V. Murali Krishna,
S/o. K.S.R. Naidu,
Aged about 43 years,
Occ: Supdt. Of Police (Non-Cadre),
Tirumala, Tirupati Urban Police District,
R/o.18-8-3E/1, Madhura Nagar,
Tirupati ó 517 501.

AND

1. Union of India rep. by its Secretary,
Dept. of Personnel & Training,
North Block, Central Secretariat,
New Delhi, Delhi ò 110 001.
2. Union Public Service Commission
rep. by its Chairman,
Dholpur House, Shahjahan Road,
New Delhi ò 110 069.
3. The State of Andhra Pradesh
rep. by its Principal Secretary,
Dept. of Home (Services-I),
Secretariat Buildings,
Velagapudi, Amaravati.
4. Union of India rep. by its Secretary,
Ministry of Home Affairs,
North Block,
New Delhi ò 110 001.
5. The State of Andhra Pradesh
rep. by its Chief Secretary,
A.P. Secretariat,
Secretariat Buildings,
Velagapudi, Amaravathi.

.... Respondents

Counsel for the Applicant : Mr. N. Ashwani Kumar
Counsel for the Respondents : Mrs. K. Rajitha, Sr.CGSC
Mr. B.N. Sharma, SC for UPSC
Mr. Ch. Srinivas, SC for A.P.
Mr. V. Vinod Kumar, Sr. CGSC(for R-4)

CORAM:

Hon'ble Mr. Justice R. Kantha Rao, Member (J)
Hon'ble Mr. B.V. Sudhakar, Member (A)

ORAL ORDER
[Per Hon'ble Mr. Justice R. Kantha Rao, Member (J)]

Learned counsel appearing for the applicant seeks permission to withdraw the O.A. Permission accorded. Therefore, the O.A. is dismissed as withdrawn. No order as to costs.

(B.V. SUDHAKAR)
MEMBER (A)

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(JUSTICE R. KANTHA RAO)
MEMBER (J)